GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:4421 ANSWERED ON:07.12.2010 CONSTRUCTION OF NHS BY PRIVATE SECTOR Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether after handing over the construction work of the National Highways to the private sector in the country a levy is being charged in terms of toll taxes from the road users;

(b) if so, the details thereof and whether Government has entrusted the responsibility of charging toll taxes with these private players;

(c) if so, the National Highways where toll tax is being collected by the private sector and Government sector separately;

(d) whether Government has put in place any system to remove the problem being faced by the public using these roads while paying the toll taxes; and

(e) if so, the details of the system put in place?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) Yes, Madam.

(b) & (c) In case of BOT (ToII) projects, the responsibility of collection of toII is with the concessionaire (Private Sector). The Government has approved base toII rates for various categories of vehicles for the private sector BOT projects. The base toII rates are subject to revision from time to time, linked with movement of Wholesale Price Index (WPI). National Highway stretches where toII is collected by the Private Sector (BOT Concessionaire) and Government Sector (NHAI and SPV) are given in Annex I and Annex II respectively.

(d) & (e) As per rule 12 (2) National Highways Fee (Determination of Rates and Collection) Rules, 2008 "The executing authority shall prominently display the following in Hindi and English one thousand meters ahead of the toll plaza and in English and local language five hundred meters ahead of the toll plaza such as the amount of fee payable for each class of vehicles and the discounts available under rule 9; the categories of vehicles exempted from payment of fee; and the name, address and telephone or contact number of the executing authority or the concessionaire, as the case may be", where the road user can lodge their complaint. As per rule 13, in case of overcharging the concessionaire has to pay the excess amount recovered along with a penalty equivalent to 25% of the excess fee so collected. The road user can also lodge complaint at the toll plaza.